

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 55 OF 2016 &
IA NO. 642 OF 2017**

Dated: 8th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s Bhoruka Power Corporation Ltd.

.... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Aparajita Upadhyay

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R-2

Mr. Banwari Lal, Project Officer for R-4 (*Rep.*)

ORDER

We direct Respondent No. 2 and Appellant to serve notice on Respondent No. 3 once again, returnable on 19.8.2019.

List the matter for further hearing on **19.08.2019** as agreed by learned counsel for the parties.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/mkj